

which is being executed by different agencies, official and otherwise.

#### 4. Seed

The States/Union Territories have been requested to extend the scope of operation of the existing State Seed Corporations to include the production and supply of fodder, grass and legume seeds to farmers on commercial basis.

#### 5. Leasing of Lands

The State/U.T. Governments have been requested to prepare guidelines for leasing of forest and non-forest wastelands for afforestation to the rural poor.

#### 6. Forest based Industries must be encouraged to afforest

Wastelands to produce the raw material needed by them. Industries must also be enthused to raise tree cover on wastelands with a view to provide employment to the rural poor as well as to enable them to grow trees on a remunerative basis. The State Governments have been requested to draw up guidelines for the lease of wastelands to industries in this behalf.

#### 7. Urban Fuelwood and Green Belts

The States/UTs. have been requested to ensure that towns and cities have green belts of fuelwood and fodder plantations to cater to the urban fuelwood and fodder needs.

#### 8. Degraded Forest Areas

States have been requested to identify degraded forest lands and to reforest them with fuelwood and fodder species.

#### 9. Forest Development Corporations

The Forest Development Corporations should obtain wastelands on lease from the Governments for raising fuelwood and plantations.

#### 10. Government Departments

Government Departments, public sector undertakings and other

bodies/institutions having substantial areas of unutilised lands must bring such land under tree cover.

#### 11. Media and Communication

A massive publicity campaign through the traditional media of folk art and culture, radio, television and other audio-visual aids should be undertaken to create awareness among the masses.

#### 12. Monitoring and Evaluation

The State/U.T. Governments should evolve appropriate monitoring and evaluation mechanisms to ensure qualitative implementation of the programme.

#### Pending Cases of Goa Freedom Fighters

3404. SHRI SHANTARAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many pension cases of freedom fighters of Goa, referred to the Union Government by the Goa Government, are pending with the Home Ministry; and

(b) by what time these cases are likely to be disposed of ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA); (a) 106 cases, out of those recommended by Goa Government for Swatantrata Sainik Samman Pension are pending finalisation.

(b) All possible steps are being taken to finalize these cases expeditiously.

#### Manufacturing of Electronic Watches

3405. SHRI CHINTAMANI JENA :  
SHRI MOHANBHAI PATEL :

Will the PRIME MINISTER be pleased to state :

(a) the names of the industries which are manufacturing electronic watches in the country and their annual production;

(b) whether it is a fact that electronic watches are being smuggled into India;

(c) if so, what steps are being taken to develop electronic industry and particularly in the field of electronic watches; and

(d) the name of companies which have applied for granting licence for establishing electronic watch factory in India and the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL): (a) The names of industrial units reporting production of Digital Electronic Watches (DEWs) and Quartz Analogue Watches (QAWs) and their production during 1985 is given in the Statement below. This does not include the manufacturers of DEWs in the small scale sector (SSI) who are decentralised.

(b) It has come to the notice of Government that, to some extent, smuggling of electronic watches, particularly of cheap digital electronic watches, is taking place.

(c) The major steps taken by Government to develop the Electronic Industry in the country include the following :—

- (1) A general liberalisation of licensing policy, with emphasis on promotion rather than on regulation.
- (2) Where controls are unavoidable, as a general rule, resort will be taken to fiscal controls, in preference to physical controls.
- (3) By and large, there would be no restriction of sectoral nature like large scale, small scale, private sector, public sector, etc. except where specific reservations are made on special considerations.

(4) Volume production at the economic level, with contemporary technology would be the guiding principle.

(5) The electronic components industry has been delicensed.

(6) Permitting import of technology, where required to establish appropriate base, or strengthen/update existing base, with simultaneous emphasis on its absorption, adaptation and up-gradation, to avoid repetitive technology imports.

As regards Digital Electronic Watches, the following major policy steps were announced, as part of Integrated Policy Measures on Electronics, in the statement made by the Minister of State (S&T) in Parliament, on 21.3.1985 :

- (i) Semiconductor Complex Ltd (SCL) would be allowed to manufacture and sell low cost DEW modules to DEW assemblers, both in the State public sector and small scale units, as well as other units engaged in the manufacture of mechanical watches, handicrafts, etc.
- (ii) The small scale units may be permitted to sell low cost DEW or other DEW modules based products directly in the market. If the demand out-strips the capacity of SCL, a second unit in the private sector will be permitted to manufacture these modules.

(d) M/s Binatone Electronics (P) Ltd., Sahibabad had applied for an industrial licence to manufacture DEWs. The application was rejected, as it did not fall within Government policy for creation of capacity in the field of DEWs.

## Statement

## Item-wise Production for the Year 1985

Sl. No.	Name of the Manufacturer	Item Details	Quantity	Value (Rs. Lakhs)
1.	Electronics Corporation of Tamilnadu Ltd. Madras	Digital Electronic Watches	6,096	8.26
2.	Hindustan Machine Tools	Quartz Watches	1,63,000	804.97
3.	Hyderabad Allwyn Ltd., Hyderabad.	Quartz Analogue Watches	94,022	3,24.31
4.	Keltron Crystals Ltd., Cannanore.	Digital Electronic Watches	3,896	7.44
5.	RIICO (Watch Assembly), Ajmer	Digital Electronic Watches	3,708	2.84

## Extension of Terms of Commission of Inquiry

3406. SHRI H. M. PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether N. K. Singh Commission dealing with Union Carbide disaster, Mathew Commission dealing with Punjab accord, Kudal Commission dealing with Gandhi Peace Foundation could not report within the time limit initially prescribed;

(b) if so, the reasons therefor ;

(c) how many times the term of all these Commissions was extended;

(d) whether it is a fact that the same person is heading different Commissions at different times; and

(e) if so, the names of the Commissions headed by Justice Mathew ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) to (e) The N. K. Singh Commission of Inquiry was appointed by the Government of Madhya Pradesh on 6.12.1984. Its term was initially upto 15.3.1985 but was subsequently

extended by the State Government upto 15.12.1985. The term of the Commission has now expired and the Government of Madhya Pradesh has not extended the term of the Commission any further. Attention is invited to the *suo motu* statement made by the Minister of State for Chemicals and Petro-Chemicals in Rajya Sabha on 19.12.1985.

2. The Mathew Commission was constituted by a Government Resolution dated 20.8.1985 in which it was directed to make its recommendations not later than 31.10.1985. Its term was extended four times. The Commission submitted its report on 25.1.1986.

3. The Kudal Commission was set up on 17.2.1982. Its term was extended four times. The extended term of the Commission is upto 31.7.1986. The Commission could not furnish its report within the specified time because of the enormity of its task of investigating the affairs of a large number of organisations. It has submitted four interim reports.

4. There have been instances of the same judge having been appointed to head